

3 (9)  
CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH  
NEW DELHI

O.A. No. 2410/91

New Delhi, dated the 8th December, 1995

HON'BLE MR. S.R. ADIGE, MEMBER (A)

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

Shri Charan Singh  
(Since deceased),  
S/o Shri Brandewan Singh,  
Ex-Khalasi,  
Under Inspector of Works,  
Northern Railway,  
Aligarh.

..... APPLICANT

(By Advocate: Shri B.S. Maines)

VERSUS

1. Union of India through  
the General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.

2. The Divl. Railway Manager,  
Northern Railway,  
Allahabad.

3. The Inspector of Works,  
Northern Railway,  
Aligarh.

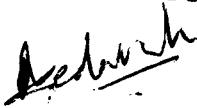
..... RESPONDENTS

(By Advocate: Shri Rajesh  
proxy counsel for Shri  
Romesh Gautam)

ORDER (ORAL)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant's counsel Shri Maines states that  
the applicant has unfortunately expired and therefore  
he is not pressing this O.A. Accordingly this  
O.A. is dismissed as not pressed.

  
(DR. A. VEDAVALLI)  
Member (J)

/GK/

  
(S.R. ADIGE)  
Member (A)